

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 2
(IB)-610(PB)/2020

IN THE MATTER OF:

Zoom Communications Ltd.

.... Applicant/Petitioner

v.

Global Emerging Markers India Ltd.

.... Respondent

Order Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.03.2020

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the Respondent

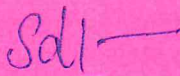
Mr. K. Dutta, Mr. Nikhil Y. Chawla, Mr. Aditya
Bharech, Advs.

ORDER

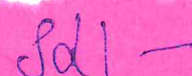
Mr. Dutta, Ld. Counsel for the corporate debtor objected to the issuance of notice, with the contention that the application is not maintainable.

Ld. Proxy counsel for the petitioner seeks adjournment stating that the arguing counsel is not available.

List for further consideration on 04.03.2020.



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)